

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE.**

IA No. 811/2025 WZ

IN

APPEAL NO. 603/2025 WZ

**IN THE MATTER OF:**

OLD CROSS FISHING CANOE OWNERS

& ORS

... APPELLANTS

**VERSUS**

UNION OF INDIA & ORS

... RESPONDENTS

**REPLY OF THE RESPONDENT NO. 3, MORMUGAO**

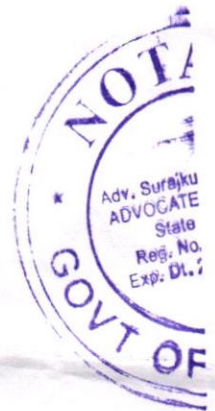
**PORT AUTHORITY TO THE APPLICATION FOR**

**CONDONATION OF DELAY**

*Naik*

1. The present Appeal is filed challenging the Environmental and Coastal Regulation Zone (CRZ) Clearance dated 21<sup>st</sup> July 2025 for "Deepening of Approach Channel for Capsize Vessels" at Mormuago Port, Goa.
2. The Respondent has been served with a copy of the Appeal and IA on 12.03.2026.
3. It is respectfully submitted that Section 16 of the National Green Tribunal Act, 2010 ('NGT ACT') provides for a limitation period of 30 days to prefer an Appeal to the Tribunal.

However, the proviso to Section 16 of the NGT Act stipulates that the Tribunal, if it is satisfied that the Appellant was prevented by sufficient cause from filing the Appeal within the said period, allow it to be filed within a further period not exceeding sixty days.



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4. It is respectfully submitted that the present Appeal filed on 13<sup>th</sup> October 2025 is beyond the period of limitation as stipulated in Section 16 of the NGT Act.
5. It is respectfully submitted that, in the Application for Condonation of Delay, the Appellants have miserably failed to satisfy and demonstrate that they were prevented by sufficient cause from filing the Appeal within the limitation period.
6. It is respectfully submitted that the Appellants have failed to explain an adequate and enough reason which prevented them to approach the Tribunal within limitation.
7. It is respectfully submitted that the pleadings in paragraphs 2 to 8 of the Application are very sketchy and without any specific or particular details justifying the request for condonation of delay. The said pleadings do not make out any semblance of sufficient cause for condonation of delay.



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8. In the circumstances, as aforesaid, it is respectfully submitted the Application for Condonation of Delay is devoid of any merit and deserves to be dismissed.

Dated: 01.04.2026

  
**Mr. Mahesh S. Naik**

(Supdtg. Engineer (Civil) of

Mormugao Port Authority

Respondent No. 3)

महेश एस. नाईक

Mahesh S. Naik

अधीक्षक अभियंता

Supdt. Engineer

कंत्रितीयरी (सिविल) विभाग/मु.प.प्रा  
Engineering Civil Dept. M.P.A



VERIFICATION

I, Mr. Mahesh S. Naik, aged 57 years, residing at Dramapur, Salcete, Goa, Goa, Supdtg. Engineer (Civil) & duly authorised representative of Mormugao Port Authority, Respondent No. 3, say that the statements of facts made in the Reply are on the basis of information derived from records to which I have access and submissions made therein are on the basis of legal advice which I believe to be true.



Vasco da Gama, Goa.

Date: 01.04.2026

*M. Naik*  
Mr. Mahesh S. Naik

महेश एस. नाईक  
Mahesh S. Naik  
अधीक्षक अभीयंता  
Supdt. Engineer  
इंजीनीयरी (सिविल) विभाग/मु.प.प्रा  
Engineering Civil Dept. M.P.A

Executed before me

by Mr. Mahesh S. Naik

which I attest



*Surajkumar N. Naik*

Adv. Surajkumar N. Naik  
NOTARY  
STATE OF GOA

38, Grand Floor, Apna Bazar, Bldg.  
VASCO-DA-GAMA, GOA - 403 807

Date : 01/04/2026

Reg. No.: 5830/2026